

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.104
TP/1(AHM)2024

Proceedings under Section 9 IBC

IN THE MATTER OF:

JAIN MINECHEM

.....Applicant

V/s.

CRYSTAL CERAMIC INDUSTRIES LIMITED

.....Respondent

Order delivered on: 03/07/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Parth Shah, Advocate a/w.

: Mr. Anshul Shah, Advocate

For the Respondent : Mr. Pratik Thakkar, Advocate

ORDER
(Hybrid Mode)

In compliance with the last order dated 12.06.2024, no written synopsis or the convince chart has been filed by either of the sides.

It is seen that, this case was received by way of transfer from the Hon'ble High Court of Gujarat, which was filed in the year 2016.

Today, Learned Counsel for both sides submitted that the settlement talks are going on between the parties and that the matter is likely to be settled between the parties. Hence, requested an adjournment.

Let an affidavit of both sides be filed, within a period of three days in terms of the settlement.

At the joint request of the Counsel for both sides, the matter stands adjourned to 05.08.2024.

This is the last chance to report the settlement.

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SAMEER KAKAR
MEMBER (TECHNICAL)

SHAMMI KHAN
MEMBER (JUDICIAL)